

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

(IA No. 146354/2018 - CONDONATION OF DELAY IN FILING
IA No. 124700/2021 - EXEMPTION FROM FILING O.T.
IA No. 124698/2021 - INTERVENTION APPLICATION
IA No. 5246/2022 - STAY APPLICATION)

Date : 16-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Garima Prasad, Sr.AAG
Mr. Vishnu Shankar Jain, AOR

For Respondent(s)
Mr. Dharmendra Kumar Sinha, AOR

Mr. Rajivkumar, AOR
Mr. Sanjeev Gupta, Adv.
Mr B D Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 14.11.2022 circulated by Mr.Dharmendra Kumar Sinha, learned counsel for the petitioner(s)/respondent(s) seeking adjournment, list after two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR